

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**

**IA No.22/2004
In Petition No. 1/2003**

In the matter of

Approval of Tariff for Talcher Super Thermal Power Project Stage-II (4x500 MW).

And in the matter of

National Thermal Power Corporation Ltd. ...

Petitioner

Vs

1. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
2. Tamil Nadu Electricity Board, Chennai
3. Karnataka Power Transmission Corporation Ltd., Bangalore
4. Kerala State Electricity Board, Trivandrum
5. Electricity Department, Govt. of Pondicherry, Pondicherry ...

Respondents

ORDER

The present Interlocutory Application (No.22/2004) is filed by the petitioner for approval of energy charges @ 44.02 paise/kWh on provisional basis for infirm power, to be supplied to the respondents from the date of synchronisation to the

date of commercial operation of the Unit III (500 MW) of Talcher STPS State II. The petitioner has informed that Unit III of Talcher STPS Stage II was synchronised on 13.5.2004.

2. The claim for approval of energy charge for infirm power is based on price and GCV of Coal and fuel-oil as under:

	Price	GCV
Coal	Rs.458.12/MT	3438.22 kCal/kg
Secondary Fuel Oil	Rs.12542.71/kl	9509 kCal/l

3. The other operational parameters considered by the petitioner are:

Station Heat Rate (kCal/kWh)	2600.00
Secondary Fuel Consumption (ml/kWh)	5.00
Auxiliary Energy Consumption (%)	8.50

4. The Commission had allowed energy charges @ 44.02 paise/kWh for infirm power from Unit II of Talcher STPS Stage II vide order dated 6.11.2003. On consideration of the facts on record, we allow the following tariff for infirm power from the date of synchronisation of unit III (500 MW) of Talcher Stage II.

Energy Charge	44.02 paise/kWh for a maximum period of 180 days from the date of synchronisation of Unit III, that is, 13.5.2004 or up to the date of commercial operation, whichever is earlier.
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5. We direct the petitioner to inform the exact date of commercial operation of Unit III of Talcher STPS Stage II and provide the duly audited accounts up to the date of commercial operation. The petitioner shall file the amended petition based on the audited accounts up to the date of commercial operation on the formats notified by the Commission, within one month of such date, with advance copy to the respondents.

6. The case shall be processed for hearing after the amended petition has been filed by the petitioner.

7. This order disposes of IA No.22/2004.

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N.SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 27th May, 2004